$~4 (2021 Cause List)

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 7935/2020

SAKSHI BATRA ..... Petitioner
Through: Mr. Rajiv Gupta, Advocate.

versus

UNION OF INDIA & ANR. ..... Respondents
Through: Mr. Awadhesh Kumar Singh, Adv. for R-1.
Mr. Ashok Kumar, Mr. Ujjwal Goel and Ms. Chhavi Arora, Advocates for R-2/CBSE.

CORAM:
HON'BLE MR. JUSTICE PRATEEK JALAN

O R D E R

% 16.12.2021

The proceedings in the matter have been conducted through hybrid mode [physical and virtual hearing].

1. Mr. Rajiv Gupta, learned counsel for the petitioner, submits that the grievance of the petitioner in the present petition has been resolved by the respondent no.2-Central Board of Secondary Education ["CBSE"]. He, therefore, seeks permission to withdraw the writ petition.

2. The writ petition is dismissed as withdrawn.

PRATEEK JALAN, J

DECEMBER 16, 2021/*'Bp'/*

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